

ACT No. IX OF 1927.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 3rd
April, 1927.)

An Act further to amend the Indian Limitation Act, 1908, for a certain purpose.

IX of 1908.

WHEREAS it is expedient further to amend the Indian
Limitation Act, 1908, for the purpose hereinafter
appearing; It is hereby enacted as follows:—

1. (1) This Act may be called the Indian Limitation Short title and
(Second Amendment) Act, 1927. commencement,

(2) It shall come into force on the 1st day of January,
1928.

IX of 1908.

2. In the Third Division of the First Schedule to the Amendment of
Indian Limitation Act, 1908, in Article No. 182— Article 182,
Schedule I, Act
IX of 1908.

(a) in clause 5 of the entry in the third column, for the
word “ applying ” the words “ the final order
passed on an application made ” shall be substi-
tuted; and

(b) for clause 6 of the same entry the following shall be
substituted, namely:—

“ 6. (in respect of any amount, recovered by exe-
cution of the decree or order, which the decree-
holder has been directed to refund by a decree
passed in a suit for such refund) the date of
such last-mentioned decree or, in the case of
an appeal therefrom, the date of the final
decree of the Appellate Court or of the with-
drawal of the appeal.”

Price 1 anna or 1½d.]

MGIPC—L—1-10—20-5-27—12,500.